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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 377/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: M/s. Ansari Brothers Infra Pvt. Ltd.
V/s.
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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(1)	NEELAMBJI	CP- ROC MUMBAI	<u>Neelamji</u>
(2)	Vipin Shrimati	Advocate from Petitioner	<u>Vipin Shrimati</u>

ORDER

CP 377/252/NCLT/MB/MAH/2017

For the Company Petition filed by the Petitioner u/s.252 of the Companies Act, 2013, instead of filing under 252(1) of the Companies Act, 2013 against striking of name order passed by the Registrar of Companies (RoC), at request of the Professional appearing on behalf of the Petitioner, this Petition is hereby dismissed as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)